

**FIR No.18/2021
PS Bara Hindu Rao
U/s 395/412/34 IPC
State Vs. Sohan @ Sheru**

04/08/2021

The present bail application u/s. 439 Cr.PC of accused Sohan @ Sheru for grant of regular bail has been received by way of transfer from the Court/ Roster Bench of Sh. Arul Varma, Ld.ASJ/ Special Judge, Electricity Court, Central District, Tis Hazari Courts, Delhi vide order dated 02/08/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Sohan @ Sheru.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused Sohan @ Sheru.

Reply to the aforesaid bail application of the accused is already stated to be received.

Issue notice to the IO, for the next date of hearing.

The aforesaid bail application of the accused be put up for clarifications/ consideration on **11/08/2021.**

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

At this stage, Sh. Deepak, Ld. Counsel for the accused has joined the proceedings through V.C. He has been apprised with the orders and the next date of hearing i.e. **11/08/2021.**

Put up on the date already fixed i.e. **11/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

**FIR No.64/2020
PS B.H.D. Nagar
U/s 25 Arms Act
State Vs. Parveen @ Tona**

04/08/2021

**Matter taken up today in terms of the order dated 22/07/2021.
(Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the inmate Parveen @ Tona.
Sh. Prakash Chand, Addl. Superintendent, Rohini Jail No.10, Delhi has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

Issue fresh court notice to the inmate Parveen @ Tona, for the next date of hearing.

Issue notice to the Superintendent, Jail No.10, Rohini Jail, New Delhi to join the proceedings through V.C., for the next date of hearing.

Put up the matter for clarifications/ consideration on **23/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

**FIR No.168/2020
PS Sarai Rohilla
U/s 392/394/397/34 IPC & 25/54/59 Arms Act
State Vs. Billey @ Billa**

04/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Billey @ Billa for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Suman Prasad is present (through V.C.)
None has joined the proceedings through V.C. on behalf of the accused Billey @ Billa.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused Billey @ Billa.

Reply stated to be filed by the IO.

IO seeks time for filing the report regarding previous involvement of the accused and status/ list of all pending cases against the accused. Heard. Request is allowed.

SHO/ IO is directed to file report regarding previous involvement of the accused and list/ status of all pending cases against the accused positively on the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on **12/08/2021.**

IO is bound down for the next date of hearing i.e. **12/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Sunil @ Kalu & Ors.**

04/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Vikrant Sagar for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sukreet Khandelwal, Ld. Counsel for the accused Vikrant Sagar (through V.C.).

Assistant Ahlmad is on leave today.

Counsel for the accused seeks further time for clarifications and for filing certain documents for proper adjudication of the present interim bail application of the accused. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for clarifications/ consideration on **11/08/2021**. Date of 11/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

**FIR No.02/2014
PS Jama Masjid
U/s 302/394/411/34 IPC
State Vs. Abdul Salam & Ors.**

04/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Abdul Salam for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Mr. Rashid Hashmi, Ld. Counsel for the accused Abdul Salam (through V.C.).
The concerned Medical Officer In-charge has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

Further report not received from the concerned Jail Superintendent and Medical Officer In-charge.

Issue notice to the concerned Jail Superintendent and Medical Officer In-charge with direction to file further report regarding medical condition of the accused and also future course of treatment of the accused positively, on the next date of hearing.

Jail Authorities are directed to provide the requisite/ necessary/ immediate medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to provide the appropriate/ requisite diet to the accused, as per his medical condition. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral/ Govt. Hospitals, if required, as per rules.

Issue notice to the concerned Medical Officer In-charge to join the proceedings through V.C. for the next date of hearing.

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At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **12/08/2021**. Date of 12/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

**SC No.22/2021
FIR No.335/2019
PS Nabi Karim
U/s 308/34 IPC
State Vs. Surender Kumar & Ors.**

04/08/2021

File taken up today on second bail application u/s. 439 Cr.PC of accused Manohar Lal @ Prem for grant of interim bail for the period of 30 days on the medical grounds of his wife.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Satbir Singh, Ld. Counsel for the accused Manohar Lal @ Prem (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the accused has filed the present interim bail application on the medical ground of his wife. It is further submitted that wife of the accused is admitted in the Hindu Rao Hospital and her surgery is yet to be conducted.

Issue notice of the present interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file report regarding medical condition of wife of the accused, availability of the family members of the accused and whether wife of the accused is admitted in the Hospital or not or surgery of the wife of the accused is required or not and also to file verification report of medical documents of wife of the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for consideration on **05/08/2021**. Date of 05/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

CR No.121/2019
Anjani Gupta Vs. State & Ors.

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Trivesh Sharma, Ld. proxy counsel for counsel for the revisionist (through V.C.).
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1 (through V.C.)
None has joined the proceedings through V.C. on behalf of the remaining respondents.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the remaining respondents.

It is submitted by proxy counsel for counsel for the revisionist that the matter is still pending before the Hon'ble High Court of Delhi.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for consideration/ further proceedings on **30/10/2021**.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

At this stage, Sh. Sunny Dagar, Ld. proxy counsel for counsel for the

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respondent No.2 has joined the proceedings through V.C. He has been apprised with the orders and the next date of hearing.

Put up on the date already fixed i.e. **30/10/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

**FIR No.14/2019
PS Bara Hindu Rao
State Vs. Hari Ram**

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Hari Ram has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Earlier, the matter was fixed for payment of entire medical expenses by the accused. Today, none has joined the proceedings through V.C. on behalf of the accused to clarify as to whether the entire medical expenses have been paid by him or not.

Issue court notice to the complainant for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for consideration/ further proceedings on **31/08/2021**.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

At this stage, accused Hari Ram has joined the proceedings through V.C.

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and has submitted that he will pay the entire medical expenses on or before the next date of hearing. He has been apprised with the orders and the next date of hearing.

Put up on the date already fixed i.e. **31/08/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

**SC No.146/2021
FIR No.330/2013
PS Burari
State Vs. Parveen @ Mintoo & Ors.**

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Parveen and Satya Prakash are present (through V.C.).
Accused Subhash has not joined the proceedings through V.C.
Sh. Sunil Tiwari, Ld. Counsel for all accused (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for all accused that accused Subhash is not available today and he will appear on the next date of hearing. It is further submitted that all accused are on regular bail in the present case.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused Subhash.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **30/10/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

**SC No.35/2021
FIR No.83/2014
PS Timarpur
State Vs. Rahul & Ors.**

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
All accused have not joined the proceedings through V.C.
Sh. Sanyam Malik, Ld. proxy counsel for counsel for the complainant
(through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of all accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **30/10/2021.**

PW-25 be summoned for the next date of hearing i.e. **30/10/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

CNR N.DLCT01-002080-2015
SC No.150/2021
FIR No.266/2014
PS Chandni Mahal
State Vs. Fareed Ahmed

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Fareed Ahmed is present with Ld. Counsel Sh. Harsh Hardy
(through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that the accused is on interim bail
in the present case as per the H.P.C. guidelines.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of
the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **30/10/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

**SC No.38/2021
FIR No.386/2014
PS Paharganj
State Vs. Pawan Sharma**

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

Accused has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for final arguments on **27/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)**

CA No.05/2021
Usha Rani Vs. The State

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Devendra Kumar, Ld. proxy counsel for counsel for the appellant
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through
V.C.).

Assistant Ahlmad is on leave today.

It is submitted by proxy counsel for counsel for the appellant that the main
counsel is not available today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of
the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the
appeal on **30/10/2021**. Date of 30/10/2021 is given at specific request and convenience of
proxy counsel for counsel for the appellant.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

CA No.09/2021
Rekha Vs. The State

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Devendra Kumar, Ld. proxy counsel for counsel for the appellant
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through
V.C.).

Assistant Ahlmad is on leave today.

It is submitted by proxy counsel for counsel for the appellant that the main
counsel is not available today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of
the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the
appeal on **30/10/2021**. Date of 30/10/2021 is given at specific request and convenience of
proxy counsel for counsel for the appellant.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

CA No.10/2021
Ganga Ram Vs. The State

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Devendra Kumar, Ld. proxy counsel for counsel for the appellant
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through
V.C.).

Assistant Ahlmad is on leave today.

It is submitted by proxy counsel for counsel for the appellant that the main
counsel is not available today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of
the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the
appeal on **30/10/2021**. Date of 30/10/2021 is given at specific request and convenience of
proxy counsel for counsel for the appellant.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)

CA No.13/2021
S.Raju Vs. State

04/08/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the appellant.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1
(through V.C.).
Sh. Soumitra Chatterjee, Ld. Counsel for the respondent No.2 (through
V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the appellant.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the appeal on **30/10/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
04/08/2021(G)